

ITEM NO.4

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 22598/2024

(Arising out of impugned final judgment and order dated 24-09-2024 in WP(C) No. 13410/2024 passed by the High Court of Delhi at New Delhi)

RAHUL JHANSLA

Petitioner(s)

VERSUS

DELHI UNIVERSITY & ORS.

Respondent(s)

(IA No. 222675/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 222677/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. Puneet Jain, Sr. Adv.  
Mr. Tanmay Yadav, AOR  
Mr. Rohit Yadav, Adv.  
Mr. Kartik Yadav, Adv.  
Mr. Akshat Maheshwari, Adv.  
Mr. Prabhas Malik, Adv.  
Mr. Neeraj Yadav, Adv.  
Mr. Dishant Yadav, Adv.  
Mr. Deepak Swami, Adv.  
Mr. Aaditya Yadav, Adv.  
Mr. Ravinder Chauhan, Adv.  
Ms. Kaveri Chauhan, Adv.  
Mr. Tushar Yadav, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Learned Senior Advocate appearing for the petitioner seeks permission to withdraw the present special leave petition.

In view of the statement made, the special leave petition is dismissed as withdrawn.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR